

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4202
ANSWERED ON:06.12.2010
MGNREG SCHEME
Bhagat Shri Sudarshan

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the sub-schemes/ activities being undertaken presently under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the country;
- (b) whether some of these sub-schemes/ activities have been recently abandoned;
- (c) if so, the reasons therefor; and
- (d) the steps taken by the Government to ensure the effective implementation of these sub-schemes/activities under the MGNREG scheme in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): Permissible activities as stipulated in para 1 of Schedule-I of Mahatma Gandhi NREGA are as under:

- (i) water conservation and water harvesting;
- (ii) drought proofing (including afforestation and tree plantation);
- (iii) irrigation canals including micro and minor irrigation works;
- (iv) provision of irrigation facility, horticulture plantation and land development facilities to land owned by households belonging to the Schedule Castes and Schedule Tribes or Below Poverty Line families or to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojna of the Government of India or that of small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008. (The benefits of works on individual lands have been extended to small and marginal farmers vide notification dated 22.7.2009)
- (v) renovation of traditional water bodies including desilting of tanks;
- (vi) land development;
- (vii) flood control and protection works including drainage in water logged areas;
- (viii) rural connectivity to provide all-weather access.
- (ix) Construction of Bharat Nirman, Rajiv Gandhi Sewa Kendra as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level (included vide Notification dated 11.11.2009).
- (x) any other work which may be notified by the Central Government in consultation with the State Government.

(b): No, Sir.

(c): Does not arise

(d): The Ministry has taken the following steps with a view to ensure effective implementation of these activities under the MGNREGA:

- (i) ICT based MIS has been made operational to make data available to public scrutiny, inclusive of Job cards, Muster rolls, Employment demanded and allocated, number of days worked, shelf of works, Funds available/spent and fund to various implementing agencies, Social Audit findings, registering grievances and generating alerts for corrective action.
- (ii) Payment of wages to MGNREGA workers has been made mandatory through their accounts in Banks/Post Office to infuse transparency in wage disbursement.

- (iii) Rolling out Biometric based ICT enabled real time transactions of MGNREGA workers to eliminate fake attendance and false payments.
- (iv) Periodic review of the programme is undertaken in the Performance Review Committee meetings held on quarterly basis. State specific reviews are also undertaken.
- (v) Independent Monitoring and verification by National Level Monitors and Eminent Citizens.
- (vi) Visit by members of Central Employment Guarantee Council.
- (vii) State and District level Vigilance and Monitoring Committees have been set up.
- (viii) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal in a time bound manner.